

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Union of India Through Serious Fraud Investigation Office
Vs
Surana Industries Ltd and 95 Ors

MAIN PETITION NUMBER : CP(CA)/125(CHE)/2022

(IA/MA) APPLICATION NUMBERS

New Application IA/115(CHE)/2024; IA/62(CHE)/2023

ORDER

New Application IA/115(CHE)/2024

Present: Mr. Anirudh A Sriram, Ld. Counsel for Applicant.
Mr. Gokulesh, Ld. Counsel for SFIO.

This application has been filed for de-freezing the overdraft bank account No. 50200040214333, HDFC Bank Limited, Anna Nagar Branch.

It is seen from the account statement that the account has a closing balance (-)82,59,308/-.

Ld. Counsel for the Applicant seeks and is granted time to explain why this account be de-frozen.

List the Application for hearing on **20.08.2024**.

IA/62(CHE)/2023

Present: Mr. Prajeeth Prem, Ld. Counsel for Applicant.
Mr. Gokulesh, Ld. Counsel for SFIO.

In terms of the Order dated 09.07.2024, the Applicant has filed a Memo dated 22.07.2024 giving the details.

--2--

List the Application for hearing on **20.08.2024**.

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)